CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH: JAIPUR

RA No.16/2005in OA No.94/2005.

September 23, 2005.

Union of India & Ors.

... Applicants.

Vs.

Om Prakash Sharma & Ors.

.....Respondents.

ORDER (BY CIRCULATION)

The Review applicants have mentioned that in the judgment given by the Tribunal, the Court has probably overlooked and has mentioned as the age limit for OBC candidates is 35 years. So there appears to be an error regarding the reading of clause 3 which prescribes the age limit for OB candidates. However, in page 4 of the judgment, I have mentioned that in case the applicants claimed to be in government service and the age limit is prescribed as 35 years of age then the respondents shall consider their cases also and if they are qualified to be considered as government servant then they should be given concession up to the age of 35 years.

2. However, on going through Annexure A/1, the notification issued by the Government for filling up vacancies which prescribed the age limit for different categories also. Clause 3

of the same which pertains to the age limit, prescribes that the age limit for OBC and Government employees would be 30 years and 35 years respectively. So while considering the applicants, the respondents have to consider whether the applicants are eligible for age concession in the category of government employee or in the category of OBC and in case the employee is a government servant, then the benefit is to be given up to the age of 35 years which is in accordance with Clause 3 of the notification itself. Hence, I hereby modify the order only to the extent that while considering the eligibility of the applicants for the purposes of their age, they are to be considered in accordance with Clause 3 of the notification Annexure A/1. The order passed in the OA is modified only to this extent and RA stands disposed of.

(KUĽDIP SINGĤ) VICE CHAIRMAN